



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 18<sup>th</sup> September, 2019

SRO:-534 Whereas, on 10.01.2018 Police Station Kupwara reliably learnt that some persons namely 1. Manzoor Ahmad Najar S/O Mohd Sultan Najar R/o Kreishpora Nagri 2.Saif-ud-din Khatana S/O Mahar Din Khatana R/O Wagbul 3. Rashid Bashir Pir S/O Bashir Ahmad Pir R/O Kunan Poshpora and 4.Zakir Ahmad Pir S/O Mohd Amin Pir R/O Alachizab are instigating the youth in the jurisdiction of P/S Kupwara to pick up arms and join militant outfits etc;and

(02) Whereas, a case FIR No. 06/2018 U/S 13,18-B UAP Act was registered at Police Station Kupwara and investigation of the case was taken up; and

(03). Whereas, during the course of investigation accused persons namely 1. Manzoor Ahmad Najar S/O Mohd Sultan Najar R/o Kreishpora Nagri 2.Saif-ud-din Khatana S/O Mahar Din Khatana R/O Wagbul 3. Rashid Bashir Pir S/O Bashir Ahmad Pir R/O Kunan Poshpora 4.Zakir Ahmad Pir S/O Mohd Amin Pir R/O Alachizab at Regipora Kupwara who were found instigating youth to join militancy and pick up gun for subversive activities, were apprehended and subjected to personal search. During personal search of apprehended accused persons 12 posters of JeM outfit and 02 Photo Copies of Google Maps were recovered from their possession viz 03 leaves of JeM posters from Rashid Bashir , 03 leaves of JeM posters and 01 leaf of Google Map from Saifud din, 04 leaves of JeM posters and one leaf of Google Map from Manzoor Ahmad and 02 leaves of JeM Posters from accused Zakir Ahmad Mir and accordingly seizure memos to this effect were prepared. Site plan of place of occurrence was also prepared and placed on record. Statement of witnesses acquainted with facts and circumstances were recorded u/s 161 Cr.PC and 164-A Cr.PC. Based on the facts and circumstances together with evidence collected, prima facie offences punishable u/s 13,18-B UAPA were established against accused 1. Manzoor Ahmad Najar S/O Mohd Sultan Najar R/o Kreishpora Nagri 2.Saif-ud-din Khatana S/O Mahar Din Khatana R/O Wagbul 3. Rashid Bashir Pir S/O Bashir Ahmad Pir R/O Kunan Poshpora and 4.Zakir Ahmad Pir S/O Mohd Amin Pir R/O Alachizab and accordingly investigation of case was concluded as proved; and

(04). Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

(05). Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

(06) Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Manzoor Ahmad Najar S/O Mohd Sultan Najar R/o Kreishpora Nagri 2. Saif-ud-din Khatana S/O Mahar Din Khatana R/O Wagbul 3. Rashid Bashir Pir S/O Bashir Ahmad Pir R/O Kunan Poshpora and 4. Zakir Ahmad Pir S/O Mohd Amin Pir R/O Alachizab for the commission of offences u/s 13,18-B of Unlawful Activities (Prevention) Act, 1967 in case FIR No. 06/2018 of P/S Kupwara.

By order of the Government of Jammu and Kashmir.

Sd/-

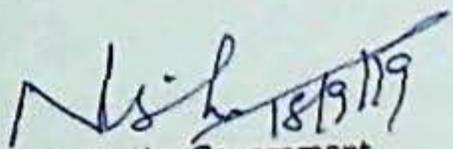
Principal Secretary to the Government  
Home Department

Dated: 18.09.2019

No. Home/Pros/57/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc/140/S/2018/20895-97 dated 30/03/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department